

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORDERS OF THE BENCH**

**Date of Order: 03.04.2013**

OA No. 283/2013

Dr. Saugath Roy, counsel for applicant.

We have heard the learned counsel appearing for the applicant and carefully gone through the impugned order dated 08.03.2013 (Annexure A/1) passed by the President of the Governing Body of CCRAS.

2. Learned counsel for the applicant is not able to show that why the applicant has not availed the alternative efficacy remedy available with him by way of filing appeal against the impugned order dated 08.03.2013 (Annexure A/1). At this stage, he submits that the applicant wants to avail the same.
3. In view of the submissions made on behalf of the applicant, liberty is given to the applicant to file statutory appeal against the impugned order dated 08.03.2013 (Annexure A/1).
4. Learned counsel for the applicant further submits that the applicant will file the appeal within a period of fifteen days, and it is always expected to decide the same within the statutory period.
5. With these observations, the Original Application stands disposed of.

*Anil Kumar*  
(ANIL KUMAR)  
MEMBER (A)

*K. S. Rathore*  
(JUSTICE K.S. RATHORE)  
MEMBER (J)

Kumawat